

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-186/ND/2020

IN THE MATTER OF:
Mrs. Gurveen Kaur

...PETITIONER

Vs.

M/s. CAPL Hotels and Spa Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 15.01.2021
(Virtual Hearing)

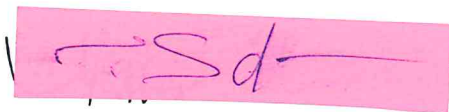
Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

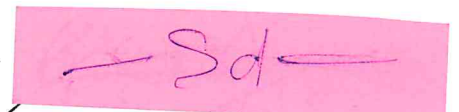
For the Petitioner/Operational Creditor :Ms. Aarushi Tiku, Proxy Counsel.
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Proxy Counsel for the Operational-creditor. Proxy Counsel for the Operational-creditor has submitted that the main Counsel is unwell. Matter is adjourned to **22.02.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)